

**GOVERNMENT OF INDIA
PETROLEUM AND NATURAL GAS
LOK SABHA**

UNSTARRED QUESTION NO:1680
ANSWERED ON:31.07.2003
PETROL PUMPS OF IBP AND IOCL .SHRI BHASKARRAO PATIL
CHARAN DAS MAHANT

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

- (a) whether the IBP and IOCL has appointed some petrol pumps dealers in the months of January and February 2003 as per their own policy evolved by themselves after the dismantling of APM w.e.f. April 1, 2003;
- (b) if so, whether the preparation of Field Inspection Report regarding the empanelled candidates is considered as the final part of dealers selection process for issuing the Letter of Intent;
- (c) if so, whether some petrol pumps have been commissioned under the oil PSU's policy and some are still pending; and
- (d) if so, the reasons for keeping these cases pending and the time by which the remaining petrol pumps would be commissioned?

Answer

MINISTER OF STATE IN THE MINISTRY OF PETROLEUM & NATURAL GAS (SHRIMATI SUMITRA MAHAJAN)

(a) to (d): After the dismantling of the Administered Pricing Mechanism in the petroleum sector with effect from 1.4.2002, Indian Oil Corporation Limited and IBP Co. Limited have taken necessary action for selection of dealers for retail outlet dealerships (petrol pumps) as per their respective policies. Field Investigation is one of the steps in the process of selection of dealers. Some of these retail outlets where Letters of Intent were issued have been commissioned and some of these retail outlets are pending for commissioning for different reasons.